

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "D": NEW DELHI
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER

ITA No. 4160/Del/2013
(Assessment Year: 2003-04)

LT Foods Ltd, Unit No. 134, 1 st Floor, Rectangle I, Saket District Centre, Saket, New Delhi PAN: AAACL0259K	Vs.	ACIT, Central Circle-19, New Delhi
(Appellant)		(Respondent)

Assessee by :	Shri Ajay Vohra, Sr. Adv Shri Rohit Jain, Adv Ms. Deepashree Rao, CA Shri Vibhu Gupta, CA
Revenue by:	Shri J. K. Mishra, CIT DR
Date of Hearing	08/04/2019
Date of pronouncement	08/04/2019

O R D E R

PER PRASHANT MAHARISHI, A. M.

1. This is an appeal filed by the assessee against the order of the Id CIT(A)-XXXIII, New Delhi dated 25.03.2013 for the Assessment Year 2003-04.
2. The Id AR of the assessee requested for withdrawal of this appeal during the course of hearing and the Id DR has no objection on the request of the Id Authorized Representative
3. We have carefully considered the rival contentions. During the course of hearing the Id AR prayed that the assessee wants to withdraw the present appeal. The Id DR has no objection on the withdrawal of this appeal. Therefore, we allow the assessee to withdraw the present appeal.
4. In the result the appeal of the assessee is dismissed as withdrawn.
Order pronounced in the open court on 08/04/2019.

-Sd/-

(BHAVNESH SAINI)
JUDICIAL MEMBER

-Sd/-

(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Dated: 08/04/2019

A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi